

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
(DEPARTMENT OF POWER)  
DELHI SECRETARIAT 8<sup>TH</sup> LEVEL, B-WING,  
I.P.ESTATE NEW DELHI – 110002

No.F.11(130)/2018/VS/Power/2582

Dated:- 3-8-2018

To

The Dy. Secretary (Legislation),  
Question Branch,  
Delhi Vidhan Sabha,  
Old Secretariat  
Delhi – 110054

Sub: Starred Question No.11

Sir,

Please find enclosed copy of reply of the Starred Question No.11 for 06.08.2018 (100 Copies each along with a data in PDF File Format in pen drive) for your kind information and further necessary action at your end please.

Yours faithfully,

Encl. As above

(Sudhir Sharma)

Dy. Secretary (Power)

Copy to:-

1. The Director, Directorate of Information and Publicity Department, Delhi Vidhan Sabha, Old Secretariat, Delhi - 110054 (150 Copies)
2. The OSD to Minister of Power, GNCTD

विभाग का नाम :- ऊर्जा विभाग  
विभाग का पता:- आठवां तल, बी विंग, दिल्ली सचिवालय

तारांकित प्रश्न संख्या-11

दिनांक :- 06.08.2018

प्रश्नकर्ता: श्री राजेश गुप्ता

क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

	प्रश्न	उत्तर
क)	क्या यह सत्य है कि माननीय उर्जा मंत्री ने डीईआरसी द्वारा बढ़ाए गए लोड चार्जिज को वापिस लेने के आदेश जारी किए थे;	जी हाँ, ऊर्जा विभाग द्वारा इस संबंध में दिल्ली विद्युत विनियामक आयोग को विद्युत अधिनियम 2003 की धारा 108 के तहत दिनांक 25.06.2018 को आवश्यक कार्यवाही हेतु निर्देश दिए गए हैं। आदेश की कापी संलग्न है (संलग्नक क)
ख)	क्या यह भी सत्य है कि माननीय उर्जा मंत्री ने फिक्स्ड चार्जिज भी वापिस लेने के आदेश दिए थे;	जी नहीं।
ग)	क्या यह भी सत्य है कि टीपीडीडीएल और बीएसईएस ने लेट फीस चार्जिज और बढ़े हुए दामों के बिल न भरने के कारण बिलों में सुधार किए जाने तक डिस्कनेक्शन के नोटिस रोक दिए हैं;	जी नहीं।
घ)	यदि हां, तो उसका विवरण क्या है?	



(वर्षा जोशी)  
सचिव (ऊर्जा)

Varsha Joshi  
Secretary(Power)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
(DEPARTMENT OF POWER)  
DELHI SECRETARIAT, 8<sup>TH</sup> LEVEL, B-WING  
NEW DELHI - 110002

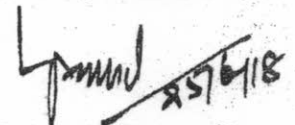
No.F.11(62)/2018/Power/1747

Dated : 25<sup>th</sup> June, 2018

ORDER

In exercise of the powers conferred by section 108 of the Electricity Act, 2003 (36 of 2003) read with Government of India, Ministry of Home Affairs Notification number U-11030/2/2003/UTL dated the 20<sup>th</sup> February 2004, the Lt. Governor of the National Capital Territory of Delhi, in view of policy involving larger public interest, hereby gives the directions to the Delhi Electricity Regulatory Commission to make the necessary amendments in Clause 20 and 21 of DERC Supply Code and Performance Standards Regulations, 2017 to restore the earlier provisions of clauses 20 and 23 to 25 of Performance Standards Regulations, 2007 in the new Regulations, 2017 for charging security deposit for change in load, transfer of connections etc. only for increased load part, if any.

By order and in the name of the Lt. Governor  
of the National Capital Territory of Delhi,



(Mukesh Prasad)  
Spl. Secretary (Power)

To

The Member,  
Delhi Electricity Regulatory Commission,  
Viniyamak Bhawan, Shivalik,  
Malviya Nagar,  
Delhi